

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH – II
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 01-11-2023 AT 10.30 A.M. THROUGH VIDEO CONFERENCING:

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

APPLICATION NUMBER : ----

PETITION NUMBER : CP/92(CHE)/2021

NAME OF THE PETITIONER : Abdul Rahman

**NAME OF THE RESPONDENT(S) : ECS Engineering Corporate Services Pvt
Ltd & Others**

UNDER SECTION : Sec 241(1) of CA, 2013

ORDER

Ld. Counsel Mr. Abdul Basish for the Applicant. Ld. Counsel Mr. R. Vinoth Kumar for R1 and R2. R3 to R5 have already been set ex parte.

Ld. Counsel for the Petitioner states that the petition has been filed to declare the appointment of Respondent No.3 and 4 by the Respondent No.2 and also the appointment of Mr. Rangan N Kannan as auditor as illegal. Ld. Counsel also states that the Petitioner also sought to reinstate the Petitioner as authorized signatory of the bank.

Counsel for R1 and R2 states that auditor as well as R3 and R4 have resigned.

Ld. Counsel for the Petitioner further submits that funds of the company have been misused and siphoned by R2 to the tune of Rs.17.74 lakh and sought the appointment of independent auditor to audit the accounts for the relevant period.

At joint request, M/s. K.S. Jagannathan & Co., Chartered Accountants, Phone No: 044-28341112 / 28341113, Email ID: ksjchennai@vsnl.net is

appointed as an independent auditor to verify the accounts of the company and submit the report to this Tribunal. **The cost of the Audit** is to be equally shared by both the contesting parties.

Post this petition for hearing on **13.12.2023**.

—Sd—

RAVICHANDRAN RAMASAMY
Member (Technical)

Phk

—Sd—

JYOTI KUMAR TRIPATHI
Member (Judicial)